

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No. 40114 of 2017

(Arising out of Order in Appeal No.CMB-CEX-000-APP-216-16, dated 03.10.2016, passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals – I), Coimbatore).

M/s. The Principal General Manager

.... Appellant

Bharat Sanchar Nigam Limite
Coimbatore Telecom
Coimbatore 641 043

VERSUS

**Commissioner of Customs, Central Excise
And Service Tax, Coimbatore**

...Respondent

6/7, A.T.D. Street
Race Course, Coimbatore 641 018

APPEARANCE :

Shri R. Balagopalan, Consultant for the Appellant
Shri N. Satyanarayana, Authorised Representative for the Respondent

CORAM :

**HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)
HON'BLE MR. AJAYAN T.V, MEMBER (JUDICIAL)**

FINAL ORDER No.41302/2025

DATE OF HEARING: 12.11.2025
DATE OF DECISION: 12.11.2025

Per M. Ajit Kumar,

. Shri R. Balagopalan, Ld. Consultant for the appellant has stated that he has been instructed by the appellant to withdraw the appeal as they have decided to settle the service tax demand.

He submitted a copy of email dated 11.11.2025 received from the appellant addressed to him in this regard. He requested to accept their prayer for withdraw of their appeal.

The Ld. A.R. has no objection.

Considering the submissions made, the appeal is dismissed as withdrawn.

(Order dictated and pronounced in open court)

(AJAYAN T.V.)
Member (Judicial)

(M. AJIT KUMAR)
Member (Technical)

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